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Title: Introduction of the Tyre Corporation of India Limited (Disinvestment of Ownership) Bill, 2007.

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): Sir, I beg to move for leave to introduce a Bill to provide for disinvestment of Government's equity in the Tyre Corporation of India Limited and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for disinvestment of Government's equity in the Tyre Corporation of India Limited and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI SONTOSH MOHAN DEV: I introduce t[MSOffice13]he Bill.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): I oppose the introduction of the Bill. ...(*Interruptions*)

MR. SPEAKER: You have no right to do that without mentioning the ground. You have not mentioned any ground. I will not allow you. You can do whatever you want to do.

... (Interruptions)

SHRI VARKALA RADHAKRISHNAN : I have a right to oppose the introduction of the Bill. ...(*Interruptions*)

MR. SPEAKER: It is very unfortunate. I can only say that it is unfortunate. Shri Radhakrishnan, you are aware of the rules, but you are not aware of the contents of the rules.

... (Interruptions)

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MR. SPEAKER: I can deny that on the ground that I am the Speaker of this House. I happen to be the Presiding Officer.

... (Interruptions)

MR. SPEAKER: Shri Radhakrishnan, please take your seat. Please keep quiet first. Listen to me. According to the rule, "The notice to pass the introduction of the Bill shall be addressed to the Secretary-General specifying clearly and precisely the objections to be raised."

What are the precise objections have you mentioned in your notice?

SHRI VARKALA RADHAKRISHNAN : I will tell you. ...(*Interruptions*)

MR. SPEAKER: Telling won't do.

... (Interruptions)

MR. SPEAKER: Please do not record it.

(Interruptions) â€*

MR. SPEAKER: During Zero Hour unlimited number of matters cannot be allowed. Parties have agreed that only five matters should be allowed. Some discipline should be there in the House. By raising your voice, you cannot hold the House to ransom.

... (Interruptions)

* Not recorded